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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Original Application no. 248 of 1987

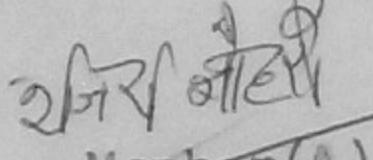
Ramesh Singh Bansal Applicant

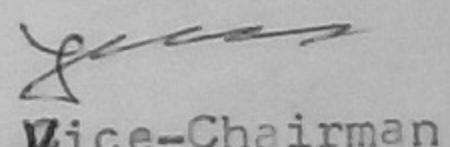
Versus

The D.R.M.Jhansi Respondents.

Hon. S.Zaheer Hasan-VC
Hon. Ajay Johri - AM

The petitioner's services were terminated by P.W.I Hosangabad (Madhya Pradesh). There is no question of his being posted within our territorial jurisdiction. Since his services have been terminated, the cause of action did not arise within the jurisdiction of this Tribunal. As such, this Tribunal has no jurisdiction to decide this petition. The petition be returned to the petitioner for presentation before the proper ~~Court~~ ^{Authority}


Member (A)


Vice-Chairman

Dt/4-5-1988/
Shahid.